

the Government and that it should be postponed. When contacted by the Sports Authority of India after arrival in India, the manager of the team accepted that he had been informed of the non-clearance and postponement of the tour before they left London but that they had decided, on their own, to proceed to India as they had already scheduled their holidays which would not be possible again.

Development of Daringi Badi in Phulbani Distt. of Orissa as a Tourist Centre

3447. SHRI RADHAKANTA DIGAL : Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state :

(a) whether Daringi Badi in Phulbani district in Orissa is a place of tourist interest ;

(b) whether in view of the climatic and other favourable conditions of that place Government propose to declare it as a place of national tourist interest ; and

(c) if so, the steps contemplated to develop the place and the amount proposed to be allocated for that purpose during 1985-86 ?

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM AND CIVIL AVIATION (SHRI ASHOK GEHLOT) : (a) to (c) Daringi Badi in Phulbani district in Orissa is not one of the centres/areas identified by the Department in consultation with the State Government for phased development with the combined resources of Centre, State and the Private Sectors. The State Government however has been publicising Daringi Badi and other places of tourist interest in Phulbani District by bringing out brochures for the information of tourists. The State Government propose to take up tourism infrastructural facilities at this place subject to the availability of the resources.

Grants for Scouts and Guides

3448. DR. K.G. ADIYODI : Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state :

(a) whether Government are paying any grants for the Scouts and Guides in India ;

(b) if so, how much ;

(c) whether Government propose to increase this grant ; and

(d) if not, reasons therefor ?

THE MINISTER OF STATE IN THE DEPARTMENT OF YOUTH AFFAIRS AND SPORTS (SHRI R.K. JAICHANDRA SINGH) : (a) Yes, Sir.

(b) Besides annual administrative grant of Rs. 1.64 lakhs to the National Headquarters of Bharat Scouts & Guides New Delhi and Rs. 15,000/- to the All India Boys Scouts Association, New Delhi, grant for meeting expenditure on various programmes of the Bharat Scouts & Guides is also sanctioned on the basis of their project according to an approved financial pattern.

(c) and (d) As the grant for organising various programmes is sanctioned on the basis of an approved financial pattern, the question of increasing the amount of grant would depend on receipt of proposals for organising additional programmes than those being organised by them at the present level.

Citizenship rights to East Bengal Refugees in Karnataka

3449. SHRI H.G. RAMULU : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether Government are aware that the unidentified East Bengal Refugees are staying in Rehabilitation Camps at SINDANUR, Raichur District, Karnataka ;

(b) if so, the number of such unidentified Refugees, camping there ;

(c) whether Government will grant them citizenship like other repatriates ;

(d) how many such refugees are still left for grant of citizenship ; and

(e) reasons for delay in granting citizenship and details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRIMATI RAM DULARI SINHA) :

(a) Yes, Sir.

(b) These families have not been sponsored by Government, as such their number is not known.

(c), (d) and (e) There is no objection to grant of citizenship to these families if they apply to the appropriate District Authority and fulfil the required conditions laid down in the Indian Citizenship Act.

Citizenship rights to refugees from Pak in Jammu and Kashmir

3450. SHRI JANAK RAJ GUPTA: Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether a large number of refugees from West Pakistan migrated during 1947 and settled in the border villages of Jammu and Kathra districts of Jammu and Kashmir State have not been given citizenship rights so far ;

(b) if so, whether Government would take some steps so that those refugees are given citizenship rights there ; and

(c) if not, the reasons thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRIMATI RAM DULARI SINHA) :

(a) to (c) Persons of Indian origin who had migrated to India (including J & K State) in the wake of partition were deemed to be citizens of India under Article 6 of the Constitution.

Procedure for Verification of Passport Applications

3451. SHRI LAL DUHOMA : Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) whether it is a fact that a more complicated procedure other than the general procedure for the Verification of Passport applications is applied in case of applicants from Mizoram and Nagaland which results in undue delay ; and

(b) if so, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI KHURSHED ALAM KHAN) : (a) Verification of Passport Applications is made by the Passport authorities under section 5(2) of the Passports Act, 1967 before Passports can be granted. The Passport Issuing Authority in Gauhati, which is responsible for issue of Passports to the applicants from Nagaland and Mizoram, makes due enquiries under this provision. According to our assessment, generally there is no significant difference in time taken for grant of Passports between the Passport Office, Gauhati and other Passport Offices in the country.

(b) Does not arise.

Import of Uranium for Tarapur Atomic Power Station

3452. SHRI HUSSAIN DALWAI : Will the PRIME MINISTER be pleased to state :

(a) the country or countries supplying enriched uranium for Tarapur Atomic Power Station ;

(b) whether the supply was made regularly in the past and

(c) if not, steps Government propose to take in the matter with a view to assure regular supply of enriched uranium for running Tarapur Atomic Power Station ?